

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
MAIN CASE No: W.P.(SR).No.7880 of 2021

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE.
1.	07.03.2021	<p><u>NJS,J</u></p> <p>Heard the learned counsel for the petitioner, learned Government Pleader for Revenue and the learned Government Pleader for Home.</p> <p>Having heard the learned counsel on either side, this Court <i>prima facie</i> is of the view that the explanation submitted by the petitioner has not been considered by the 3rd respondent in a proper perspective, more particularly, with reference to the Possession Certificate, dated 28.12.2015, issued in favour of the petitioner.</p> <p>List the matter on 09.03.2021 in the Motion List.</p> <p>Since there is an imminent threat of demolition, there shall be an interim direction to the respondents not to take any coercive steps pursuant to the impugned order, dated 05.03.2021, for a period of ten (10) days.</p> <p>Learned Government Pleaders to inform the Orders passed by this Court to the concerned officers, Sri I.Koti Reddy, learned Standing Counsel for Gram Panchayat and also to the learned Government Pleader for Roads & Buildings immediately.</p> <p style="text-align: right;">NJS, J</p> <p><i>Note: Issue CC today.</i> <i>B/o.</i> <i>(IS)</i></p>	<p>Transferred to io folder before corrections.</p> <p style="text-align: center;">B/o IS</p>